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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% ***Date of Decision: 7th April, 2026***

+ CRL.M.C. 2600/2026 & CRL.M.A. 10581/2026

ROHIL NAIN

.....Petitioner

Through: Mr. Nishant Nain, Mr. Charu Sharma
and Mr. Chanderjeet Yadav,
Advocates

versus

STATE OF NCT OF DELHI & ANR.Respondent

Through: Mr. Raj Kumar, APP for State/R-1
with SI Divya Dagar, PS Connaught
Place
Mr. Utkarsh Kumar Singh and Mr.
Hemant Gupta, Advocates for R-2

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

J U D G M E N T (oral)

1. Petitioners herein seek quashing of FIR No. 63/2026 dated 14.03.2026, registered at Police Station Connaught Place for commission of offences under Sections 115(2)/126(2)/299/351(2) of *Bharatiya Nyaya Sanhita, 2023* (corresponding Sections 323/341/295A/506 IPC), along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.

2. Respondent No. 1 had gone to his office located in Connaught Place and when he was returning in his Kia Seltos Car, one Honda Amaze Car blocked his vehicle while coming from wrong side. When he asked the concerned driver i.e. petitioner herein to pull over, it resulted into scuffle and in the process, respondent no. 2 was abused, assaulted and in the melee, his



turban also got knocked off.

3. Fact, however, remains that within no time, both the sides have entered into amicable settlement. Terms of settlement have been reduced in writing on 27.03.2026, copy of which is also on record.

4. Investigation is not yet complete but learned Addl. P.P. for State, who is assisted by the investigating officer concerned, submits that incident in question reveals commission of aforesaid offences only.

5. Petitioner seeks quashing on the basis of settlement and submits that he is pursuing his professional endeavour in engineering and has no prior criminal antecedents and is feeling remorseful for his aforesaid act and conduct which resulted in heat of moment and there was no premeditation of any kind whatsoever.

6. Matter has been settled with the efforts made by friends and family members. Respondent No. 2 is present with his counsel and when asked, he reiterated the terms of settlement and submitted that he has entered into settlement voluntarily and without any force, pressure or undue influence from any corner whatsoever and that he would have no objection if the FIR in question is quashed.

7. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose, especially, when dispute does not involve any public interest and is, primarily, private in nature. In any case, even the complainant does not wish to press any charges against the petitioner.

8. Accordingly, exercising inherent powers vested in this Court under Section 528 of *Bharatiya Nagarik Suraksha Sanhita, 2023*, it is deemed appropriate to quash the instant FIR.



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9. Consequently, to secure the ends of justice, FIR No. 63/2026 dated 14.03.2026, registered at Police Station Connaught Place for commission of offences under Sections 115(2)/126(2)/299/351(2) of *Bharatiya Nyaya Sanhita, 2023* (corresponding Sections 323/341/295A/506 IPC), along with all consequential proceedings arising therefrom, is, hereby, quashed subject to petitioner's depositing cost of Rs. 25,000/- in the account of *Delhi Sikh Gurdwara Management Committee (Account No. 500101013888557: IFSC Code CIUB0000253: City Union Bank Ltd. Chandni Chowk)* within four weeks from today. Proof of deposit of cost and original affidavits of the parties be submitted before the concerned SHO within further two weeks.
10. The petition stands disposed of in aforesaid terms.
11. The pending application also stands disposed of in aforesaid terms.

(MANOJ JAIN)
JUDGE

APRIL 07, 2026/dr/sy